

Saturday, 28th October, 1854

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL
OF INDIA**

Vol. I

(1854 - 1855)

of Fort St. George, submitting the Draft of an Act and other papers relating to the management and control of certain emigrant vessels proceeding from Ports within that Presidency.

Mr. MILLS gave notice that he would, on Saturday next, move the second reading of the Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act X of 1852."

Mr. MILLS presented the Report of the Select Committee on the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

Also the Report of the Select Committee on the Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

Mr. GRANT presented a Report from the Committee appointed to take into consideration the projects of Law connected with the Marine Department, relative to a Bill "for the regulation of Ports and Port-dues" prepared by them.

Mr. MILLS moved the second reading of the Bill "for incorporating for a further period, and for giving further powers to the Assam Company."

Motion carried after a debate, and Bill read a second time accordingly.

Moved by the same that the Bill be referred to a Select Committee, consisting of Sir Lawrence Peel, Mr. Peacock, and the Mover.

Agreed to.

Mr. MALET moved the second reading of the Bill "to amend the Law in force in the Presidency of Bombay concerning the use of badges."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the Bill be referred to a Select Committee, consisting of Mr. Elliott, Mr. Allen, and the Mover.

Agreed to.

Mr. ELLIOTT moved the third reading and passing of the Bill "for the suppression of outrages in the district of Malabar in the Presidency of Fort St. George."

Also of the Bill "to prohibit the possession of certain offensive weapons in Malabar."

The motions were severally carried, and the Bills certified accordingly by the President.

Moved by the same that Mr. Allen carry the above Acts to the Most Noble the Governor General for his assent.

Agreed to.

The Council resolved itself, on Mr. MILLS' motion, into a Committee for the consideration of the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange," as amended by the Select Committee.

A slight verbal amendment was agreed to, and the Bill as settled was certified by the CHAIRMAN, who reported it to the Council, when it resumed its sitting.

Mr. MILLS gave notice that he would, on Saturday next, move the third reading and passing of the above Bill.

SIR LAWRENCE PEEL moved that the Draft of an Act for extending the Admiralty jurisdiction of Her Majesty's Supreme Court of Judicature at Madras, and the papers relating thereto, be referred to a Select Committee, consisting of Mr. Peacock, Sir James Colville, Mr. Elliott, and the Mover.

Agreed to.

Mr. GRANT moved that Mr. Malet be added to the Select Committee appointed to take into consideration the projects of Law connected with the Marine Department.

Agreed to.

Mr. ELLIOTT moved that the Draft of an Act relating to the management and control of certain emigrant vessels proceeding from Ports within the Madras Presidency, be referred to the above Committee.

Agreed to.

Mr. MILLS (in the absence of Sir James Colville) gave notice of motion for a Committee of the whole Council on the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards" on Saturday next.

Mr. MILLS gave notice of a similar motion in respect to the Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

Mr. GRANT gave notice that he would, on Saturday next, move the first reading of a Bill "for the regulation of Ports and Port-dues."

The Council adjourned.

Saturday, October 28, 1854.

PRESENT :

The Most Noble the Governor General, *President.*

Hon. J. A. Dorin, A. J. M. Mills, Esq.,
Hon. Major Genl. Low, D. Elliott, Esq.,
Hon. J. P. Grant, A. Malet, Esq., and
Hon. Sir James Colville, C. Allen, Esq.

The following Messages from the Most Noble the Governor General were brought by Mr. Grant, and read:—

MESSAGE No. 13.

The Governor General informs the Legislative Council, that he has given his assent to the Act which was passed by them on the 21st October 1854, entitled "An Act for the suppression of outrages in the district of Malabar in the Presidency of Fort St. George."

By Order of the Most Noble the Governor General.

C. ALLEN,

Offg. Secy. to the Govt. of India.

FORT WILLIAM,
The 27th October 1854. }

MESSAGE No. 14.

The Governor General informs the Legislative Council, that he has given his assent to the Act which was passed by them on the 21st October 1854, entitled "An Act to prohibit the possession of certain offensive weapons in Malabar."

By Order of the Most Noble the Governor General.

C. ALLEN,

Offg. Secy. to the Govt. of India.

FORT WILLIAM,
The 27th October 1854. }

MR. GRANT moved the first reading of a Bill "for the regulation of Ports and Port-dues."

Bill read a first time accordingly.

MR. ELIOTT moved the first reading of a Bill "for the warehousing of goods intended to be exported from Madras, and to facilitate mercantile dealings concerning goods warehoused."

Bill read a first time accordingly.

MR. MILLS moved the second reading of the Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act X of 1852."

Motion carried, and Bill read a second time accordingly.

Moved by the same that Standing Orders Nos. LXV and LXXVI, so far as they relate to the above Bill, be suspended.

Agreed to.

MR. MILLS then gave notice that he would, on Saturday next, move for a Com-

mittee of the whole Council on the above Bill.

Moved by the same that the Bill "for discontinuing the practice of issuing warrants for the payment of money from the Treasuries of the Collectors," be now read a third time and passed.

Motion carried, and Bill certified accordingly by the President.

Moved by the same that Mr. Allen carry the Act to the Most Noble the Governor General for his assent.

Agreed to.

The Council, on SIR JAMES COLVILLE'S motion, resolved itself into a Committee on the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

The amendments proposed by the Select Committee were severally agreed to, and the Bill, as settled, was certified by the CHAIRMAN; whereupon the Council resumed its sitting.

The Council, on MR. MILLS' motion, resolved itself into a Committee on the Bill "for withdrawing certain privileges enjoyed by the Nazim and his family," as amended by the Select Committee.

MR. MILLS proposed to move the correction of certain misprints in Sections II and V of the Bill as reported by the Select Committee.

The Chairman observed that misprints and mere clerical errors did not require to be corrected by motion.

The Bill was then passed without any amendment, and the CHAIRMAN certified accordingly at the foot of it; whereupon the Council resumed its sitting.

The CHAIRMAN reported the above two Bills to the Council.

SIR JAMES COLVILLE gave notice that he would, on Saturday next, move the third reading and passing of the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

MR. MILLS gave notice of a similar motion in respect to the Bill "to amend the Law relating to the Nazim of Bengal."

MR. ELIOTT moved that a Select Committee, consisting of Mr. Malet, Mr. Mills, and the Mover, be appointed to take into consideration the projects of Law for regulating the Police Courts, and for the good order and Civil Government of Madras; and for improving and regulating the Streets, Roads and Drains in the Town of Madras; the projects of Law relating to the Police

and Conservancy of the Settlements of Prince of Wales' Island, Singapore, and Malacca: and the papers before the Legislative Council containing proposals for revising Acts X, XII, and XIII of 1852, relating to the Conservancy and Police of Calcutta: and to prepare such Bills as may be necessary with reference thereto.

Agreed to.

Mr. MALET moved that the Draft of an Act for the registration of Bomhay Coasting Vessels, and the correspondence relating thereto, be referred to the Select Committee on the projects of Law connected with the Marine Department.

Agreed to.

The Council adjourned.

Saturday, November 4, 1854.

PRESENT :

The Most Noble the Governor General, *President.*

Hon. Sir Lawrence Peel,	Hon. Sir James Colville,
Hon. J. A. Dorin,	A. J. M. Mills, Esq.,
Hon. Major Genl. Low,	D. Elliott, Esq.,
Hon. J. P. Grant,	A. Malot, Esq. and
Hon. B. Peacock,	C. Allen, Esq.

The following Message from the Most Noble the Governor General was brought by Mr. DORIN, and read :

MESSAGE No. 15.

The Governor General informs the Legislative Council that he has given his assent to the Act which was passed by them on the 28th October 1854, entitled "An Act for discontinuing the practice of issuing warrants for the payment of money from the Treasuries of the Collectors."

By Order of the Most Noble the Governor General.

C. ALLEN,

Offg. Secy. to the Govt. of India.

FORT WILLIAM,
The 3rd November 1854. }

THE CLERK presented the following Petitions :—

A Petition of Joykissen Mookerjee and Rajkissen Mookerjee, zemindars and putneelars, offering objections to certain provisions of the Bill "for the better supervision of Embankments."

Mr. MILLS moved that the Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

A Petition of the same persons praying to be heard by Counsel in support of their Petition against the Bill.

Mr. GRANT moved that the Petition be referred to the Standing Orders Committee.

Agreed to.

A Petition of certain Members of the Indigo Planters' Association against the Bill "for the more effectual suppression of affrays concerning the possession of property," and praying to be heard by Counsel in support of their Petition.

Mr. MILLS moved that the Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

THE CLERK reported a communication from the Secretary to the Government of India in the Home Department, forwarding a copy of a Despatch from the Court of Directors, dated the 23rd of August last, with enclosures, relating to the transportation of European Convicts from India to any British Colony, and suggesting that the Supreme Government, in concert with the Legislative Council, should devise some other punishment in lieu of it, with the remark that the Supreme Government is now in correspondence with the Judges of the Supreme Court and the Medical Board at Calcutta, on the subject of providing a good penitentiary in some healthy locality.

Mr. GRANT gave notice that he would, on Saturday next, move that the Council do take into consideration the Petition of the British Indian Association, praying that the Meetings of the Council may be made accessible to the public.

Mr. GRANT presented the Report of the Select Committee on the Bill "for the levy of Duties of Customs in the Arracan, Pegu, Martaban, and Tenasserim Provinces."

Sir JAMES COLVILLE moved the third reading and passing of the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

Motion carried, and Bill certified accordingly by the President.

Ordered that Mr. Allen carry the Act to the Most Noble the Governor General for his assent.

Mr. MILLS moved the third reading and passing of the Bill "to amend the Law relating to the Nazim of Bengal."